

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 28 of 2019

In

Company Appeal (AT) (Insolvency) No. 628 of 2019

IN THE MATTER OF:

Rajnish Gupta

...Applicant.

Versus

Sh. K.G. Somani

...Contemnor.

Present:

**For Appellant: Mr. Mukesh Gupta,
Practicing Chartered Accountant.**

For Respondent: Mr. Rahul Kumar, Advocate for R-1.

**ORDER
(Virtual Mode)**

09.10.2020 Mr. Rahul Kumar, Advocate appears on behalf of the Liquidator. He says that the copy of the contempt case has not been supplied to them. The Learned Counsel for the Applicant to email complete set of the application.

The Respondent may file Reply-Affidavit within 15 days.

The Contempt Case may then be listed **on 09th November, 2020.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Justice Anant Bijay Singh]
Member (Judicial)**

Basant B./md.